

Central Administrative Tribunal, Principal Bench

R.A. Nos. 164/2000 and MA 1278/2000 In:
O.A. 2374/99

New Delhi, this the 26th day of June, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri M.S. Madhu and Another ... Review Applicants

Versus

Union of India and Others ... Respondents

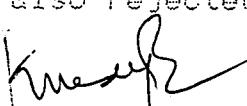
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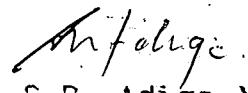
By Hon'ble Mr. Kuldip Singh, Member (J)

RA No.164 of 2000 has been filed by the applicants for review of the order passed in OA No.2374 of 1999 on 16.1.2000 and MA No.1228 of 2000 has also been filed for condonation of delay in filing the RA.

2. The applicants have tried to re-agitate the same issues which they had raised in the OA. All the points taken in the RA were considered at great length by the Tribunal while deciding the OA.

3. After going through the RA, we do not find any error apparent on the face of the record which may require review of our order under Order XLVII Rule 1 CPC. In the circumstances, the RA is rejected. MA No. 1278 of 2000 is also rejected.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman(A)

/Rakesh